

SUPREME COURT OF INDIA

Medical Council of India

Vs.

Ruxmaniben Deepchand Gardi Medical College & Anr.

C.A.No.6913 of 2015

(Anil R.Dave Vikramajit Sen and Uday Umesh Lalit, JJ.,)

03.09.2015

JUDGMENT

Anil R.Dave, J.,

SLP (Civil) No.24686 of 2014

1. Leave granted.

2. In view of the judgment dated 20th August, 2015, delivered by this Court in Royal Medical Trust (Regd.) & Anr. Vs. Union of India & Anr. (Writ Petition(C) No. 705/2014), the appeal is allowed and the order passed by the High Court is set aside. Pending application, if any, stands disposed of.

3. There shall be no order as to costs.